

enquiry was ordered in October, 1982. The enquiry revealed a *prima facie* case of non-payment of full dues to the widow. Disciplinary proceedings have been initiated against the officer concerned who is under suspension.

Recommendation of committee on Ring Railway in Delhi

@@3113. MISS SAROJ KHAPARDE:
SHRI J. P. GOYAL:
SHRI RAMCHANDRA
BHARADWAJ:

Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that a committee of the Planning Commission had examined the working of the electrified ring railway in Delhi;

(b) if so, what are the findings of the Committee and the salient features of the recommendation made by the Committee in the matter;

(c) what action has been taken/proposed to be taken by Government to improve the working of Delhi ring railway system; and

(d) whether there is any proposal to introduce common rail-cum-bus ticket facility?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) Yes, Sir.

(b) The Committee had examined the reasons for the low patronage of the Delhi ring railway and have indicated that the high fares and low frequency of the ring railway service and more convenient and direct DTC routes as the important reasons for its poor patronage. The Committee has recommended inter-alia the revision of the prevalent flat fare structure to a graded fare structure as applicable in other metropolitan cities, provision of suitable road feeder bus services, increased frequency of the trains on the ring and connectivity to Ghaziabad, Palwal and Shakurbasti in phases.

(c) The examination of the Report has not been completed.

(d) The Committee has suggested the introduction of a single rail-cum-road ticket in Delhi urban area to be examined jointly by the Railways and D.T.C.

Import of Cables

@@@3114. SHRI DEBENDRA NATH BARMAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have permitted the Hindustan Cables Limited to import Rs. 30.00 crores worth of capital equipment at the expense of the domestic cable industry which is capable of meeting the total requirement of the country;

(b) if so, what are the reasons therefor; and

(c) whether it is because of the conditionalities of the I.M.F.?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) to (c) After assessing the various tenders received against the enquiry by Hindustan Cables Ltd. the machines offered by the indigenous manufacturers were found unsuitable, their prices for most of the machines were also high and more than 75 per cent of the components of the machineries offered by them were proposed to be imported and that too against Hindustan Cables Ltd.'s import licence.

After taking all these points and the views of the technical authorities into consideration, M/s. Hindustan Cables Ltd. have been permitted import of plant & equipment worth Rs. 18.95 crores and not Rs. 30 crores.

Moreover, the project of HCL for which the import of capital equipment has been cleared is being financed through 8th telecommunication loan from World Bank and the Development Credit Agreement entered into between the Government of

@@Previously Unstarred Question
2439 transferred from the 17th August, 1983.

@@@ Previously unstarred Question
2750 transferred from the 22nd August, 1983.

India and the International Development Association, specifically provides for a sum of SDR 20,500,000 (approximately US \$ 25.5 million) towards establishing a new cable factory at Hyderabad by Hindustan Cables Ltd. This expenditure has been qualified in the agreement, to be in the currency of any member country and Switzerland other than the borrower's and for goods and services supplied from the territory of any member country and Switzerland, other than the borrower.

Manufacture of Electronic Telephone Instruments

@3115. SHRI DEBENDRA NATH BARMAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government are going in for electronic telephone instruments to be manufactured solely by four State Electronic Corporations with imported foreign technology;

(b) if so, what sort of advantages Government are going to gain in introducing electronic instruments over the conventional ones by way of expenditure and efficiency; and

(c) whether small scale industries capable of producing conventional telephones should not have a share in the production?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): (a) Four State Electronic Corporations have been licensed each to manufacture 2 lakh instruments per annum. Department of Electronics (DOE), being of the view, that Electronic telephone instruments constitute the state of art, is coordinating activity for centralised purchase of such a technology. The telephone instruments, to be manufactured by these 4 State Sectors will be as per the above selected technology.

DOE has also proposed to Ministry of Communications that ITI may, if they so

@Previously Starred Question 2760 transferred from the 22nd August, 1983.

desire, also take the technology for electronic telephones.

(b) Electronic telephone instruments have certain advantages over conventional technology rotary dial telephones:

(i) Push button dials used in electronic telephone instruments are intrinsically more reliable;

(ii) Electronic Telephones make better use of the subscriber facilities available in Electronic Exchanges;

(iii) Multi-frequency signalling which can be used with Electronic Telephones enable Electronic Exchange to function more efficiently;

(iv) Carbon transmitters in Conventional Technology Telephones have lower life, lesser reliability, higher distortion and current drain compared to transmitters in Electronic Telephones;

(v) Circuitry used in Electronic Telephones can be largely implemented with high reliability semi-conductors;

(vi) Electronic Telephones are presently slightly more expensive than Conventional ones. This higher cost would be more than offset by reduced expenditure on maintenance and lower power consumption.

(c) Under IPR-1956 manufacture of Telephone Instruments is reserved for Public Sector.

Manufacture of Digital Electronic Push-Button Telephone Instruments

@@3116. SHRI SURESH KALMADI:
SHRI ASHWANI
KUMAR:

Will the PRIME MINISTER: be pleased to state:

(a) whether Government have approved the choice of the Italian telephone com-

@@Previously Unstarred Question 2956 transferred from the 22nd August, 1983.